



Central Electricity Regulatory Commission

4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110001

Phone: 23353503, FAX: 23753923

Petition No. 76/TL/2024

Dated: 26.4.2024

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14, 15 and 79 (1) (e) of the Electricity Act, 2003 (the Act) has been made by Karera Power Transmission Limited, (A 100% wholly owned subsidiary of Apraava Energy Private Limited), T-15A, Third Floor, Salcon Rasvillas, Saket, New Delhi, 110017, for the establishment of the "Western Region Expansion Scheme XXXIII (WRES – XXXIII): Part B" in Madhya Pradesh (hereinafter referred to as "Project") on a Build, Own, Operate and Transfer basis, consisting of the following elements:

S. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date
1.	<p>Establishment of 2x1500 MVA, 765/400 kV, 2x500 MVA, 400/220 kV S/s at Karera (near Datiya) along with 1x330 MVA 765 kV bus reactor & 1x125 MVA, 420 kV bus reactor 765/400 kV, 1500 MVA ICT – 2 nos. (7x500 MVA single phase units including one spare unit) 400/220 kV, 500 MVA ICT – 2 nos. 765 kV ICT bays – 2 nos. 400 kV ICT bays – 4 nos. 220 kV ICT bays – 2 nos. 765 kV Line bays – 2 nos. 330 MVA, 765 kV Bus Reactor – 1 no. (4x110 MVA single phase units including one spare unit) 125 MVA, 420 kV Bus reactor – 1 no. 765 kV Bus reactor bay: 1 no. 400 kV Bus reactor bay: 1 no. 220 kV Bus coupler bay- 2 no. 220 kV Transfer Bus Coupler (TBC) bay - 2 no. 220 kV line bays – 8 nos. (for 220 kV lines to be implemented by MPPTCL#) 220 kV Bus sectionaliser – 1 set.</p> <p>Future provisions: Space for:</p> <ul style="list-style-type: none"> • 765/400 kV ICT along with bays- 4 Nos. • 765 kV line bays along with switchable line reactors – 8 Nos. • 765 kV Bus Reactor along with bay: 3 Nos. • 765 kV Sectionalizer: 1 set • 400 kV line bays along with switchable line reactor – 10 Nos. • 400/220 kV ICT along with bays -6 Nos. • 400 kV Bus Reactor along with bays- 3 Nos. • 400 kV Sectionalization bay: 1 set • 220 kV line bays: 10 Nos. • 220 kV Sectionalization bay: 1 set 	24 months
2.	LILO of Satna-Gwalior 765 kV S/c line at Karera	
3.	Installation of 1x330 MVA, switchable line reactor at Karera end of Karera – Satna 765 kV line 765 kV, 330 MVA SLR along with switching equipment – 1 No. (3 x 110 MVA) [110 MVA single phase reactor unit for bus reactor to be used as spare for line reactor too]	

#LILO of both circuits of Bina - Datiya 220 kV D/c line at Karera, Extension of LILO portion of 220kV Datiya - Bina line for Pichhore 220 kV upto Karera & Karera - Seondha 220 kV D/c line

Note:

- (i) Implementation timeframe: 24 months from date of SPV transfer.
- (ii) MPPTCL shall execute downstream network in matching time-frame of ISTS system.
2. The Central Transmission Utility of India Limited vide its letter dated 5.3.2024 has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.
3. Based on the material available on the record, the Commission vide order dated 24.4.2024 in Petition No. 76/TL/2024, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.
4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to Karera Power Transmission Limited before the Commission can be accessed at the website www.apraavac.com or inspected by any person in the Commission's office by following the laid down procedure.
5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 17.5.2024 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
6. The application shall be taken up for the further hearing by the Commission on 22.5.2024. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/
(Harpreet Singh Pruthi)
Secretary